



NOTIFICATION No. 110 / 2020

I (a)

The Hon'ble The Chief Justice is pleased to make the following appointment in the High Court of Madras :

Tmt. G.Saraswathi, Senior Civil Judge, functioning as Secretary, District Legal Services Authority, Tiruvallur, who has been promoted as **District Judge (Entry Level), on temporary basis**, in the Tamil Nadu State Judicial Service, in the existing vacancies earmarked under 65% quota, vide G.O.(D) No.281, Public (Special-A) Department, dated 19.08.2020, is posted on Other Duty as Chief Editor, Tamil Law Journal, High Court of Madras, in the existing vacancy.

I (b)

The Senior Civil Judges mentioned in Column (1) below, who have been promoted as **District Judges (Entry Level), on temporary basis**, in the Tamil Nadu State Judicial Service, in the existing vacancies earmarked under 65% quota, vide G.O.(D) No.281, Public (Special-A) Department, dated 19.08.2020, are posted to the posts mentioned in Column (2) below against their names :

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
1	T.PANNEERSELVAM, Chief Judicial Magistrate, Nagapattinam	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagapattinam, in the existing vacancy
2	A.P.LATHA, Chief Judicial Magistrate, Namakkal	IV Additional District Judge, Erode @ Bhavani, in the existing vacancy
3	S.RAVISHANKER, Chief Judicial Magistrate, Tirunelveli	III Additional District Judge, Tirunelveli, in the existing vacancy
4	ROSLYN DURAI, II Metropolitan Magistrate, Egmore, Chennai.	Additional District Judge, Hosur, in the existing vacancy

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
5	G.M.VASANTHI, Principal Sub Judge, Tiruvannamalai	Sessions Judge, Special Court for exclusive trial of cases under POCSO Act, Tiruvannamalai, in the existing vacancy
6	K.VIJAYA, Principal Sub Judge, Tiruchirappalli	Sessions Judge, Special Court for exclusive trial of cases under POCSO Act, Thanjavur, in the existing vacancy
7	A.S.HARIHARAKUMAR, III Assistant Judge, City Civil Court, Chennai	XVIII Additional Judge, City Civil Court, Chennai, in the existing vacancy
8	T.V.HEMANANDAKUMAR, Chief Judicial Magistrate, Madurai	Special Judge, Special Court under TNPID Act Cases, Madurai, in the existing vacancy
9	J.VENKATESAN, Chief Judicial Magistrate, Theni	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Theni, in the existing vacancy
10	A.M.RAVI, Additional Chief Metropolitan Magistrate, Egmore, Chennai.	Special District Judge, Special District Court to deal with MCOP cases, Tiruvallur, in the existing vacancy
11	G.SUNDARARAJAN, Chief Judicial Magistrate, Tiruppur	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, in the existing vacancy
12	R.NANDHINI DEVI, Judicial Officer / Chairman, Taxation Appeals Tribunal, Corporation of Coimbatore, Coimbatore	Sessions Judge, Mahalir Neethimandram, Coimbatore, in the existing vacancy
13	V.DAMODARAN, Chief Judicial Magistrate, Pondicherry	III Additional District Judge, Pondicherry, in the existing vacancy
14	G.SARATHRAJ, Chief Judicial Magistrate, Dindigul	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Sivagangai, in the existing vacancy
15	G.MUTHUKUMARAN, Deputy Director, Regional Centre of Judicial Academy, Madurai	III Additional District Judge (PCR), Madurai, in the existing vacancy
16	A.K.BABULAL, Chief Judicial Magistrate, Sivagangai	Sessions Judge, Special Court for exclusive trial of Cases under POCSO Act, Sivagangai, in the existing vacancy
17	G.SRIRAMAJEYAM, Principal Sub Judge, Salem	Sessions Judge, Mahalir Neethimandram, Salem, in the existing vacancy

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
18	A.THIRUVENKATA SEENIVASAN, Chief Judicial Magistrate, Cuddalore	XII Additional Judge (CBI cases), City Civil Court, Chennai, in the existing vacancy
19	N.S.SRIVATHSAN, Principal Sub Judge, Thanjavur	I Additional District Judge (PCR), Thanjavur, in the existing vacancy
20	V.ANURADHA, Principal Sub Judge, Tiruppur	II Additional District Judge, Tiruppur, in the existing vacancy
21	A.RAMESH, Assistant Sessions Judge, Additional Special Court for trial of criminal cases related to elected members of Parliament and members of Legislative Assembly of Tamil Nadu, Chennai	III Additional District Judge, Tiruvallur @ Poonamallee, in the existing vacancy
22	G.SARAN, Chief Judicial Magistrate, Srivilliputhur	Additional District Judge, Virudhunagar, in the existing vacancy
23	A.MALARVIZHI, Chief Judicial Magistrate, Karur	II Additional District Judge, Thanjavur, in the existing vacancy
24	K.ARUNACHALAM, Chief Judicial Magistrate, Nagercoil	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Uthagamandalam, Vice Thiru.N.MURALIDHARAN, transferred
25	D.SIVAKUMAR-I, III Judge, Court of Small Causes, Chennai	II Additional District Judge, Villupuram @ Tindivanam, in the existing vacancy
26	S.HEMA, Chief Judicial Magistrate, Thoothukudi	I Additional District Judge , Thoothukudi, in the existing vacancy
27	S.EZHIL VELAVAN, Principal Sub Judge, Dindigul	Sessions Judge, Special Court for exclusive trial of cases under POCSO Act, Nagercoil, in the existing vacancy
28	G.KULASEKARAN, Additional Judicial Member, Sales Tax Appellate Tribunal, Coimbatore	Chairmen, Permanent Lok Adalat , Coimbatore, in the existing vacancy
29	A.PHILIP NICHOLAS ALEX, Sub Judge, Sivakasi	II Additional District Judge, Thoothukudi, in the existing vacancy

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
30	S.GIRI, Chief Judicial Magistrate, Perambalur	Sessions Judge, Mahila Court, Perambalur, in the existing vacancy
31	S.BALAKRISHNAN, IV Judge, Court of Small Causes, Chennai	Sessions Judge, Mahila Court, Cuddalore, in the existing vacancy
32	N.UMA RANI, Sub Judge, Thittakudi	Chairman, Permanent Lok Adalat, Pudukkottai, in the existing vacancy
33	S.PRABHA CHANDRAN, Sub Judge, Avinashi	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil, in the existing vacancy
34	P.VIDHYA, VII Assistant Judge, City Civil Court, Chennai	I Additional District Judge, Tiruvallur, in the existing vacancy
35	S.MUTHUKUMARAVEL, Principal Sub Judge, Villupuram	Sessions Judge, Special Court for exclusive trial of cases under POCSO Act, Villupuram, in the existing vacancy
36	S.KIRUBAHARAN MATHURAM, Chief Judicial Magistrate, Tiruchirappalli.	Chairman, Permanent Lok Adalat, Madurai, in the existing vacancy
37	P.THANGAVEL, Special Sub Judge, Special Sub Court to deal with MCOP cases, Madurai.	III Additional District Judge, Thanjavur @ Pattukottai, in the existing vacancy

I (c)

Tmt. R.Arulmozhiselvi, Senior Civil Judge, now functioning on deputation as Member (Human Resources), e-Committee, Supreme Court of India, New Delhi, is promoted to the cadre of **District Judge (Entry Level)**, on temporary basis, in the Tamil Nadu State Judicial Service, in the existing vacancies earmarked under 65% quota, vide G.O.(D) No.281, Public (Special-A) Department, dated 19.08.2020, with effect from 18.09.2020 A.N. without prejudice to her deputation.

Thiru. A.Ramesh Babu, Senior Civil Judge, now functioning on deputation as Additional Registrar and posted to discharge the duties as Member (Project Management), e-Committee, Supreme Court of India, New Delhi, is promoted to the cadre of **District Judge (Entry Level), on temporary basis**, in the Tamil Nadu State Judicial Service, in the existing vacancies earmarked under 65% quota, vide G.O.(D) No.281, Public (Special-A) Department, dated 19.08.2020, with effect from 18.09.2020 A.N. without prejudice to his deputation.

II

Tmt. V.R.Latha, Judge, Family Court, Vellore, is transferred and posted as Additional District Judge (Fast Track Court), Vellore in the existing vacancy.

Thiru.N.Muralidharan, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Uthagamandalam, is transferred and posted as I Additional District Judge, Erode, in the existing vacancy.

III

The promotion of Officers against whom vigilance cell is conducting enquiry / vigilance enquiries are under contemplation, is subject to the outcome of the said enquiry.

**HIGH COURT OF MADRAS,
CHENNAI,
DATED: 18.09.2020.**

**Sd/- C.Kumarappan,
REGISTRAR GENERAL**

